



## Central Administrative Tribunal

### Jammu Bench, Jammu

Hearing through video conferencing

**TA No. 62/03961/2020**

This the 11<sup>th</sup> day of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Nazarud din Mir, aged 57 years, S/o Aziz Ullah Mir R/o Sultan Daki at present Uri.

.....Applicant

(Advocate: Mr. M.I Qadri)

### **Versus**

1. State of J&K through Commissioner/Secretary to Government, Revenue Department, Civil Sectt., Jammu/Sgr.
2. Divisional Commissioner Kashmir.
3. Deputy Commissioner Baramullah.
4. Sub Divisional Magistrate, Uri.
5. Tehsildar Uri.
6. Sub Divisional Magistrate Sopore.

.....Respondents

(Advocate: Mr. Rajesh Thappa, DAG)

**O R D E R**  
(Oral)

1. Learned counsel for the applicant submit that applicant does not want to pursue his TA.
2. In view of submission of learned counsel for the applicant, the T.A. is dismissed becoming infructuous. No order as to costs.

**(Rakesh Sagar Jain)  
Member (J)**

Manish/-